

From:

Vishwa Nath ShuklaRegistrar (Administration),
High Court of Jharkhand,
Ranchi.

File No. XXII(6)/NJA/1/2025-26/Apptt.

Letter No. _____/Apptt.

Dated: _____

To,

1. Mr. Akhil Kumar, Principal District & Sessions Judge, Sahebganj,
2. Mr. Ram Sharma, Principal District & Sessions Judge, Daltonganj,
3. Mr. Ranjeet Kumar, Principal District & Sessions Judge, Hazaribagh,
4. Mr. Bal Krishan Tiwari, Principal District & Sessions Judge, Dhanbad,
5. Mr. Arvind Kumar Pandey, Principal District & Sessions Judge, Jamshedpur,
6. Mr. Diwakar Pandey, Principal District & Sessions Judge, Pakur,
7. Mr. Anil Kumar Mishra No. 1, Judicial Commissioner, Ranchi,
8. Mr. Rasikesh Kumar, Principal District & Sessions Judge, Khunti,
9. Mr. Sudhanshu Kumar Shashi, Principal District & Sessions Judge, Dumka,
10. Mr. Dhruba Chandra Mishra, Principal District & Sessions Judge, Gumla,
11. Mr. Rajeev Kumar Sinha, Principal District & Sessions Judge, Simdega,
12. Mr. Anil Kumar Mishra No. 2, Principal District & Sessions Judge, Bokaro,
13. Mr. Ramesh Kumar, Principal District & Sessions Judge, Godda,
14. Mr. Martand Pratap Mishra, Principal District & Sessions Judge, Giridih,
15. Mr. Rama Shanker Singh, Principal District & Sessions Judge, Seraikella-Kharsawan,
16. Mr. Shambhu Lal Shaw, Principal District & Sessions Judge, Chatra,
17. Md. Taufiqul Hassan, Principal District & Sessions Judge, Ramgarh,
18. Mr. Rajkamal Mishra, Principal District & Sessions Judge, Lohardaga,
19. Mr. Rama Kant Mishra, Principal District & Sessions Judge, Koderma,
20. Mr. Shesh Nath Singh, Principal District & Sessions Judge, Latehar,
21. Mr. Manish, District & Additional Sessions Judge-cum-Special Judge, Anti Corruption Bureau, Dhanbad,
22. Mr. Dinesh Kumar, Special Judge, POCSO Act-cum-Special Judge under SC/ST Act, Garhwa,
23. Mr. Ravi Shankar Mishra, Special Judge, POCSO Act, Giridih,
24. Mr. Bhupesh Kumar, District & Additional Sessions Judge, Gumla,
25. Mr. Purnendu Sharan, District & Additional Sessions Judge, Sahebganj (Rajmahal),
26. Mr. Manoranjan Kumar No. 1, Chief Judicial Magistrate, Bokaro,
27. Mr. Achhat Srivastava, Chief Judicial Magistrate -cum-Civil Judge Sr. Division- I-cum-ACJM, Chaibasa,
28. Mr. Binay Kumar Lal, Chief Judicial Magistrate, Chatra,
29. Mr. Manoranjan Kumar No. 2, Chief Judicial Magistrate, Daltonganj,
30. Ms. Divya Mishra, Chief Judicial Magistrate, Deoghar,
31. Ms. Arti Mala, Chief Judicial Magistrate, Dhanbad,
32. Mr. Anup Tirkey, Chief Judicial Magistrate, Dumka,
33. Md. Abdul Naseer, Chief Judicial Magistrate, Garhwa,
34. Mr. Kumar Vipul, ACJM-cum-Civil Judge Sr. Division – I, Garhwa,
35. Ms. Shweta Kumari No. 2, Chief Judicial Magistrate, Gumla,
36. Mr. Rajiv Tripathi, Chief Judicial Magistrate, Hazaribagh,
37. Mr. Vishal Gaurav, Chief Judicial Magistrate, Jamshedpur,
38. Mr. Nitish Neilesh Sanga, Chief Judicial Magistrate, Jamtara,
39. Mr. Arjun Saw, Chief Judicial Magistrate, Khunti,
40. Mr. Vikram Anand, Chief Judicial Magistrate, Latehar,
41. Mr. Manoj Kumar Ram, Chief Judicial Magistrate, Ramgarh,
42. Mr. Sanjit Kumar Chandra, Chief Judicial Magistrate, Pakur,
43. Mr. Shashi Bhushan Sharma, Chief Judicial Magistrate, Ranchi,
44. Mr. Sindhu Nath Lamay, Chief Judicial Magistrate, Sahibganj,
45. Ms. Lucy Sosen Tingga, Chief Judicial Magistrate -cum-Civil Judge Sr. Division- I-cum-ACJM, Seraikella- Kharsawan,
46. Ms. Nitasha Barla, Chief Judicial Magistrate -cum-Civil Judge Sr. Division- I-cum-ACJM, Simdega,
47. Mr. Harshit Tiwari, SDJM-cum-Judge In-Charge, Ramgarh,
48. Mr. Abhijeet Pandey, SDJM, Dhanbad
49. Mr. Amit Khanna, SDJM-cum-Judge In-Charge, Seraikella – Kharsawan (Chandil)
50. Mr. Sarthak Sharma, Additional Civil Judge (Jr. Division)-cum- Judicial Magistrate, Special Court, MP/MLA, Ranchi

Sub.: Regarding nomination to attend **East Zone-I Regional Conference on “Advancing Rule of Law through Technology: Challenges & Opportunities”** scheduled to be held on 31st January & 1st February, 2026 at Judicial Academy Jharkhand, Ranchi.

Sir/Madam,

With reference to the subject noted above, I am directed to say that the Court has been pleased to nominate you to attend the **East Zone – I Regional Conference on “Advancing Rule of Law through**

Technology: Challenges & Opportunities" scheduled to be held on 31st January & 1st February, 2026 at Judicial Academy Jharkhand, Ranchi.

The arrangements for the stay of the nominated outstation officers will be in the Hostels of Judicial Academy Jharkhand from the evening of preceding day of the Conference till the evening of concluding day of the Conference. All the nominated officers have to report at Judicial Academy Jharkhand for attending the Conference on or before 09:30 A.M. on 31.01.2026 in proper dress. You are, therefore, directed to attend the aforesaid Conference on the date & time as mentioned above.

Accordingly, you are accorded necessary permission to attend the aforesaid Conference.

No individual request seeking permission to attend the Conference is required and further, no prayer for exemption will be entertained in ordinary circumstances.

Yours sincerely,
Sd/-Vishwa Nath Shukla
Registrar (Administration)

Memo No. 360 /Apptt. Dated, Ranchi, the 28/01/2026

Copy forwarded to the Director, Judicial Academy Jharkhand, Ranchi for information and needful with reference to his letter bearing No. 74/JAJ dated 24.01.2026/ all the Principal District & Sessions Judge of the State of Jharkhand including the Judicial Commissioner, Ranchi with a request to direct the officers concerned posted at their Judgeship to attend the aforesaid Conference / the Member Secretary, JHALSA for information and needful/ the C.P.C., e-Courts Project, High Court of Jharkhand, Ranchi for information and getting the letter uploaded on the Court's website.


28/01/26
Registrar (Administration)